

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH

Customs Appeal No. 86547 of 2015

(Arising out of Order-in-Original No. 02/2015-16/COMMR. NS-III/JNCH dated 16.04.2015 passed by the Commissioner of Customs, Nhava Sheva-III, Mumbai Zone-II.)

M/s. U M Cables Ltd.

.....Appellant

**Survey No. 1/1/3,
Chinchpada, Silvassa – 396 230
U.T. of Dadra and Nagar Haveli**

VERSUS

**Commissioner of Customs, Nhava Sheva-III,
Mumbai Zone-II**

.....Respondent

**Jawaharlal Nehru Custom House,
Nhava Sheva, Taluka – Uran,
District – Raigad,
Maharashtra – 400 707**

WITH

- (i) Customs Appeal No. C/86548/2015 (Mr. R K Yadav);**
- (ii) Customs Appeal No. C/86549/2015 (Mr. Rajesh Kini);**
- (iii) Customs Appeal No. C/86550/2015 (Mr. Tamas Chatterjee);**
- (iv) Customs Appeal No. C/86551/2015 (Mr. Ashok Gawri)**

(Arising out of Order-in-Original No. 02/2015-16/COMMR. NS-III/JNCH dated 16.04.2015 passed by the Commissioner of Customs, Nhava Sheva-III, Mumbai Zone-II.)

APPEARANCE:

Shri Vinod Parekh, Sr. Manager for the Appellants

Shri Jitesh Jain, Joint Commissioner, Authorised Representative for the Respondent

CORAM:

**HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)
HON'BLE MS. R. BHAGYA DEVI, MEMBER (TECHNICAL)**

FINAL ORDER NO. 86325-86329/2025

Date of Hearing: 02.09.2025
Date of Decision: 02.09.2025

PER: DR. SUVENDU KUMAR PATI

Senior Manager of Appellant Company Mr. Vinod Parekh request for withdrawal of these appeals on the ground that they have already complied with the order of the Commissioner passed in Order-in-Original dated 16.04.2015, to which effect they have also filed withdrawal applications of the respective Appellants.

2. Learned Authorised Representative is present. He has no objection to such withdrawal.

3. Accordingly we dismiss all these five appeals as withdrawn.

(Dictated and pronounced in open court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

(R. Bhagya Devi)
Member (Technical)

Prasad